

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO.HC.VII-87/1998/1422/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Imtiaz Ali,
District and Sessions Judge,
Goalpara.

Dated Guwahati, the ^{Hh} 4 March, 2021.

Sub:- **Station leave permission.**

Ref:- Your letter No. DJG/1061 Dated at Goalpara the 3rd March, 2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 06.03.2021 till the morning of 08.03.2021. The Addl. District and Sessions Judge, Goalpara, in his absence the Civil Judge & Assistant Sessions Judge, Goalpara, in her absence the Chief Judicial Magistrate, Goalpara, in her absence the Addl. Chief Judicial Magistrate, Goalpara, in her absence the SDJM(S), Goalpara, in her absence the Munsiff No.1 cum JMFC, Goalpara and in her absence JMFC, Goalpara will remain in charge of the Court and office of the District & Sessions Judge, Goalpara during your absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-87/1998/1423/A, dated 4.3.2021

Copy to:

1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

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